

IN THE INCOME TAX APPELLATE TRIBUNAL DELHI

(DELHI BENCH 'H' : NEW DELHI)

**BEFORE SH. G.S.PANNU, HON'BLE PRESIDENT
AND
SH. ANUBHAV SHARMA, JUDICIAL MEMBER**

ITA No.6937/Del/2019
(Assessment Year : 2010-11)

Turquoise Management Consultancy Pvt. Ltd. 3380, Bazar Sita Ram, Delhi-110006 PAN No. AACCT3806C	Vs.	ITO, Ward-25(4) New Delhi
(APPELLANT)		(RESPONDENT)

Assessee by	Sh. Rajat Vaishnaw, Advocate
Revenue by	Shri Mrinal Kumar Dass, Sr. DR

Date of hearing:	22.06.2022
Date of Pronouncement:	30 th .06.2022

ORDER

PER ANUBHAV SHARMA, JM:

The assessee had filed this appeal against impugned appellate order dated 25.06.2019 of the Commissioner of Income Tax (Appeals)-28, New Delhi whereby Ld. CIT(A) had partly allowed the appeal of assessee against order dated 26.12.2017 passed u/s 143(3)/147 of the Income Tax Act, 1961 by the ITO, Ward 25(4), New Delhi.

2. As the matter was called for hearing, a power of Attorney was filed along with an application for withdrawal of appeal. Without observing anything on the merits of grounds for withdrawal, The appeal is dismissed as withdrawn.

Order pronounced in the open court on 30th June, 2022.

Sd/-

**(G.S.PANNU)
PRESIDENT**

Sd/-

**(ANUBHAV SHARMA)
JUDICIAL MEMBER**

Date:- 30.06.2022

Binita, SR.P.S

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

**ASSISTANT REGISTRAR
ITAT, NEW DELHI**